

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 225/92

~~**O.A.NO.**~~

DATE OF DECISION 10/03/99.

Mr. D.N.Rana

Petitioner

Mr. P.K.Handa

Advocate for the Petitioner [s]

Versus

Union Of India & Ors.

Respondent

Mr. N.S.Shevde

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. P.C.Kannan.

: Member (J)

The Hon'ble Mr.

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

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Mr.D.N.Rana
Station Master,
Railway Station,
Quarter No. T/4
Borsad.

Applicant

(Advocate : Mr. P.K.Handa)

VERSUS

- 1, Union Of India
Owning and represented by
General Manager,
Western Railway,
Churchgate,
Bombay : 400 020
- 2, Divisional Railway Manager,
Western Railway,
Pratapnagar,
Vadodara. 390004.
- 3, Sr.Divisional Operating Supdt.,
Western Railway,
Pratapnagar,
Vadodara. 390 004. ...

Respondents

(Advocate : Mr. N.S.Shevde)

O R A L O R D E R

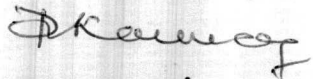
O.A/ 225/92

DATE : 10/3/99.

Per : Hon'ble Shri P.C.Kannan : Member (J)

Heard Mr.Handa counsel for the applicant and Mr.Shevde
counsel for the respondents are present.

Mr.Handa states that the applicant had expired in 1995 and
the matter has abated. In view of the above statement made by
the counsel for the applicant, the present O.A is disposed of
as abated. No costs.


(P.C.KANNAN)
MEMBER (J).

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